

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 415
IB/92/ND/2023

IN THE MATTER OF:

Pooja Industries (Through Its Proprietor - Manoj Kumar Sharma)	...	Applicant
Versus		
Giga Pipe Systems India Private Limited	...	Respondent

Under Section 9 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 01.05.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Mr. Nilesh Sharma, Ms. Swastika, Advocates.
For the Respondent	: Mr. S. Santanam Swaminadhan, Mr. Kartik Malhotra, Mr. Anindit Mandal, Advs.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Counsel for the applicant has mentioned the matter and requests to list this matter on priority basis. List this matter on 29.05.2024 for arguments.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)